IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI

Item No. 107
IB-2721/ND/2019

Under Section: 9 of IBC.

In the matter of:

M/s Straight Edge Contracts Pvt. Ltd. ... **Applicant**

Vs

Three C Shelters Pvt. Ltd. ... **Respondent**

Order delivered on 05.03.2020

CORAM

DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)

For the Applicant : Mr. Shailendra Singh, Adv.,
Mr. Abhishek Parmar, Adv.
For the Respondent : Ms. Divya Aggarwal, Adv.

ORDER

Learned counsel appearing for the IRP of the present applicant M/s Straight Edge Contracts Private Limited states that on application under Section 9 was filed originally by the company on 18.10.2019. Subsequently on 26.02.2020 in CP No. 107/2019 an order was passed initiating CIRP against said applicant and he is representing IRP Mr. Ranjeet Verma. Learned counsel undertakes to file Vakalatnama, receive paper book and take appropriate steps. In the meantime, learned counsel for the Corporate Debtor states that in compliance of the order dated 07.02.2020 she has filed affidavit which has not come on record. List on 27.04.2020.

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

MUKESH